

1 MCRC-5812-2025 IN THE HIGH COURT OF MADHYA PRADESH AT INDORE BEFORE HON'BLE SHRI JUSTICE SUBODH ABHYANKAR ON THE 2nd OF JULY, 2025 <u>MISC. CRIMINAL CASE No. 5812 of 2025</u>

RAJESH THAKUR Versus SUDHIR RANA AND OTHERS

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Appearance:

Shri Kanishka Gupta - Advocate for the applicant.

<u>ORDER</u>

1] This petition has been filed by the petitioner under Section 528 of the Bharatiya Nagarik Suraksha Sanhita, 2023/ section 482 of the CRPC against the impugned order dated 7/12/2024 passed by the Ninth Additional Sessions Judge, Indore in Criminal Revision No.532/2024 whereby, the order passed the Judicial Magistrate First Class (JMFC), District Indore on 6/9/2024 rejecting the complaint of the petitioner, has been affirmed.

2] In brief facts of the case are that the petitioner, who is a government employee, and is resident of District Indore, had filed a complaint under Section 200 of Cr.P.C along with an application for investigation under section 153 of the CRPC alleging that his son Yash's marriage was solemnized with Mona @ Monika the daughter of respondent no.4 on 15/12/2022, and within 15 days of marriage, Mona @ Monika left her matrimonial home alleging difference of opinions and ideologies between her and her husband. On 22.5.2023, the petitioner received a call



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from respondent no.1, stating that Yash and Monika do not want to live together and scheduled a meeting for resolving the dispute between the parties. Thus, the petitioner and his family members met with the respondents and their family members on 27.5.2023, at Hotel Celebration, District Indore wherein the respondents and their family members pressurised and intimidated the petitioner to pay Rs.1.5 Crores as maintenance to Monika for severance of all the relation between the parties, and when the petitioner expressed his inability to pay the aforesaid sum, he was threatened and the family members of the respondents also started abusing him. The aforesaid incident, led the petitioner to file a complaint under Section 200 of the CRPC, on 30.12.2023, for registration of the case under section 294 and 384 of the IPC before the JMFC, Indore, who also called the report from police station Azad Nagar District, Indore, who also gave its report that on 27.5.2023 the respondents demanded Rs.1.5 Crores in lieu of ending the matrimonial relationship between Yash and Monika, abused the petitioner and his family members and threatened to frame petitioner and his family in false case.

3] However, vide order dated 19.4.2023, JMFC Indore dismissed the complaint under Section 203 of the CRPC on the ground, that no such ingredients are made out. The aforesaid order was challenged by the petitioner in a revision vide its order dated 16.7.2024 which set aside the order passed by the JMFC, Indore and remanded the matter back to JMFC with the observation that the trial Court has failed to consider the offence of extortion under certain other sections where an attempt to put in fear of



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injury which also comes under the category of extortion.

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4] When the matter again went back to JMFC, Indore, vide order dated 6/9/2024,the complaint was again dismissed and being aggrieved the petitioner preferred a criminal revision before the session's Court, who vide its order dated 7/12/2024 has affirmed the order passed by the JMFC and dismissed the revision after considering the merits of the matter.

5] Counsel fro the petitioner has vehemently submitted that both the courts below have erred in not appreciating the evidence on record in its proper prospective despite the fact that the petitioner had clearly stated that a sum of Rs.1.5 crores was demanded from him for ending the marriage of Yash and Monika. Thus, it is submitted that since the allegations of extortion were also made, the complaint filed by the petitioner ought not to have been rejected.

6] Heard learned counsel for the petitioner and perused the record.

7] From the record, it is found that the petitioner, who happens to be father of the son/Yash, whose marriage was solemnised with Monika on 15/12/2022, who left the house on 15.2.2023 only, thus, they have hardly resided together for not more than two months, and it appears that they also agreed for mutual settlement and had gone for further deliberation at hotel Celebration, Indore where it is alleged that the respondents demanded a sum of Rs.1.5 crores from the petitioner. In his initial complaint to the police Commissioner, which is also filed on record the petitioner has also expressed his apprehension that the respondents may falsely implicate him and his family members in a dowry case, and thereafter, the complaint has been



4 MCRC-5812-2025 filed under Section 200 of CRPC with similar averments which has been rejected by the JMFC, Indore after appreciating the documents filed on record which has also been affirmed by the Revisional Court, this Court is of the considered opinion that no illegality or jurisdictional error has been committed by both the Courts below, and has rightly arrived at a conclusion that it was a matrimonial dispute which has led to aforesaid complaint by father of the son of extortion and of hurling obscenities at each other.

8] In such circumstances, this Court does not find it to be a fit case to interfere in the concurrent finding of fact recorded by both the courts below. Accordingly, the petition being devoid of merits is hereby dismissed.

9] MCRC stands dismissed.

(SUBODH ABHYANKAR) JUDGE

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